

**IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
PATNA BENCH, PATNA.**

**O.A. No. 503 of 2005**

**Date of order : August 8, 2005**

**C O R A M**

**Hon'ble Ms. Sadhna Srivastava, Member ( J )**

**Smt. Urmila Devi**

**Vs.**

**Union of India and ors.**

**Counsel for the applicant : Shri K.B. Sharma**

**Counsel for the respondents : Shri M.D. Dwivedi.**

**O R D E R (Oral)**

**By Ms. Sadhna Srivastava, M ( J ):-**

By means of this application the applicant has sought direction to the respondents to pay family pension as well as other settlement dues including provident Fund, Group Insurance and gratuity etc.

2. The facts , in brief, are that the applicant's husband , namely , Late Moti Ram was employed as Sweeper in the office of Senior Post Master, Muzaffarpur. Initially, he was engaged as daily wager sweeper with effect from 1.1.1991, and on 10.10.1991, he

was given temporary status and was made T.S. Group 'D' Sweeper.

On 17.2.2001, the deceased employee was given regular appointment as sweeper with effect from 1.1.2001. It is stated in the OA that he died on 9.8.2003 while working as sweeper in the Sadar Hospital, Muzaffarpur. After the death of her husband, the applicant submitted representations dated 13.9.2003 and 16.3.2005 as at Annexure A/4 and A/6 respectively to Senior Post Master, Muzaffarpur, which are still pending.

3. The learned counsel for the applicant submits that a direction may be issued to the respondent No. 5 i.e., Senior Post Master, Muzaffarpur to decide the representations of the applicant within stipulated time. The learned counsel for the respondents, Shri M.D. Dwivedi has no objection if direction is issued to the concerned authority to decide the matter within stipulated time.

4. In view of the submissions made by the learned counsel for the parties, I hereby direct respondent No. 5 to decide representations dated 13.9.2003 and 16.3.2005 at Annexure A/4 and A/6 respectively filed by the applicant by passing speaking and reasoned order within a period of two months from the date of

receipt of copy of this order.

5. It is, however, made clear that I have expressed no opinion on the merits of the case.
6. The present OA stands disposed of accordingly with no order as to costs.



[Sadhna Srivastava] M [J]

/cbs/